

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH**O.A.NO.** /126/93~~MANIBHAI~~

DATE OF DECISION : 20/09/99

Mr. Manibhai Chaturbhai Patel PetitionerMr. K.C. Bhatt Advocate for the Petitioner [s]
VersusUnion of India & Ors. RespondentMs. P.B. Sheth Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. A.S. Sanghavi : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Mr. Manibhai Chaturbhai Patel
Ex.-ED.B.P.M.
Akalacha
Via : Sinhuj 387 430. Applicant
(Advocate : Mr.K.C.Bhatt)

VERSUS

1. Union of India through
The Director General
Department of Posts
Ministry of Communication
Parliament Street,
New Delhi : 110 001.
2. The Postmaster General,
Vadodara Region,
Vadodara : 390 002.
3. The Supdt. of Post Offices,
Kheda Division at Anand.
Anand : 388 001. Respondents

(Advocate : Ms.P.B.Sheth)

O R A L O R D E R

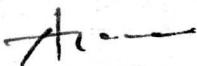
O.A./126/93

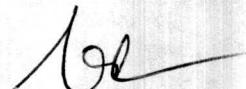
DATE : 20/09/99

Per : Hon'ble Shri V.Radhakrishnan : Member (A)

Heard Mr.K.C.Bhatt learned counsel for the applicant and
Ms.P.B.Sheth learned counsel for the respondents.

Ms.Sheth places on record a copy of certificate of the
applicant who has expired on 27/3/98. In view of this, O.A is abated
and disposed of accordingly. No costs.


(A.S.Sanghavi)
Member (J)


(V.Radhakrishnan)
Member (A)

CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI

Application No. ODP/126/83 of 19 .

Transfer application No. Old Writ Pet. No.....

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 13/10/86

Countersigned:

*PJS
16 July 86*

Section Officer/Court Officer.

K. S. R. S.
Signature of the
Dealing Assistant.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

CAUSE TITLE O.A. 126/93

NAME OF THE PARTIES M. C. Patel
VERSUS
U.O.I. & ORS.

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3.	Rejoinder	77 to 84
	Order dt: 20/8/90	(2 pages)